

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/RG/C-19/2020-09

Dated Shimla, the 16th April, 2020.

ORDER

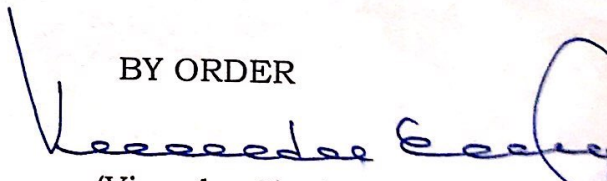
In partial modification of the order No.HHC/RG/C-19/2020-07 dated 24.3.2020, the Hon'ble High Court has decided to resume its functioning with certain restrictions till further orders.

Only urgent matters are to be filed through E-mail of the High Court i.e. **hicourt-hp@nic.in**. Neither the Litigants nor the Advocates are required to come to High Court for filing such cases. The filing of the hard copy as well as payment of the Court fees/filing of affidavits would also be deferred for the time being. However, the same has to be deposited/paid/filed as and when directed by the High Court.

When a matter would be assigned to a Division Bench/Single Bench, then the matter be placed before the Hon'ble Bench and the Bench will decide the date, time of hearing of the matter as well as mode of hearing. The date and time of the urgent hearing would be intimated to the Counsel representing the parties as well as to the State through Phone/SMS/E-mail/Whatsapp etc.

If, it is decided by the Bench to hear the arguments through video conferencing, then the necessary infrastructure will be provided by the Registry. The Advocates representing the parties shall address their arguments through video conferencing from their respective offices/residences and shall not come to the High Court. The High Court shall work with skeletal/minimal staff.

BY ORDER


(Virender Singh)
Registrar General